

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

CA 29/2023

CA 44/2023

In

CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **14.02.2024**

NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
 LEASING AND FINANCIAL SERVICES
 LTD. & ORS

Section 241-242 of the Companies Act, 2013

ORDER

1. Mr. Aditya Bapat, Ld. Counsel for Applicant present. Mr. Cheryl Fernandes, Ld. Counsel for Respondent No.2 present.
2. Ld. Counsel for the applicant appears and inform that Applicant in CA 29 since deceased also one applicant in CA 44 has also deceased. However they have filed one affidavit in relation to CA 44, the legal heirs may be brought of record.
3. The UOI is at liberty to modify the cause title of the main petition.
4. List this matter on 27.02.2024.
5. Ld. Counsel for the parties submits that there is some clarification in the order dated 11.01.2024, which needs to be rectified. Ld. Counsel submits that at Para 2 of the order in CA 29/2023 shall be replaced with order in CA 417 of 2021.

Para 2 of the order dated 11.01.2024 in CA 29/2023 shall be read as

“In 417/2021: Counsel for the Citi Bank informs that they have transferred the funds in the Joint account of Mr. Ravi and Mrs. Vishpala Parthasarathy, as directed to Mr. Ravi Parthasarathy’s account held with the State Bank of India and is currently only maintaining Mr. Ravi Parthasarathy’s individual account. However, the Counsel for the Union of India brought to our notice that Petitioner is in Appeal against that the said order hence the subject order cannot be modified.”

Rest of the order remain unaltered.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)